

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 5
(IB)-145(PB)/2024

IN THE MATTER OF:

Arvinder Singh Sawhney

.... Petitioner/Applicant

Vs.

Sawhney Builders Pvt. Ltd.

.... Respondent

Order u/S. 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Manish Raghav and Adv. Rohit Gour

For the Respondent : Adv. G. P. Madaan, Adv. Anmol Singh

ORDER

Mr. Manish Raghav, Ld. Counsel for the Petitioner before us and seeks time to file rejoinder to the reply filed by the Respondent. The same is granted.

List the matter **on 16.07.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)